

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
CP (CAA)/55/ND/2024

IN THE MATTER OF:
M/s U P Telelinks Ltd.

...APPLICANT

Section
U/s 230-232 (2nd motion)

Order delivered on 05.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:CS Chander Kant, Adv Nikhil
Malhotra and Adv Sarthak Jain.

For the OL

:

For the RD

:

For the IT Department

:

ORDER

This is a second motion petition under Section 230-232 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of the Petitioner. Issue notice to the Regional Director (Ministry of Corporate Affairs), RoC & concerned Assessing Officer of the Income Tax Departments for filing their report and appearance. Notice be issued by all means and proof of service be filed. Notice be also published in the newspaper namely Business Standard, English (Delhi Edition) and Business Standard, Hindi (Delhi Edition). List the matter on **12.09.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)